

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.3165 of 2026**

Arising Out of PS. Case No.-125 Year-2025 Thana- Pachpakdi District- East Champaran

1. Md Nazir @ Nazir S/O Aliyash @ Md Aliyash R/O Village- Gadahiya, P.S- Pachpakari, Distt.- East Champarn.
2. Shekh Reyazul Haque @ Reyaj S/O Late Abdul Manan R/O Village- Gadahiya, P.S- Pachpakari, Distt.- East Champarn.

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr. Rananjay Kumar, Mr. Shahid Jawed
Mr. Aamir Suhail, Advocates
For the Opposite Party/s : Ms. Rina Sinha, A.P.P.

**CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH
ORAL ORDER**

2 02-02-2026 Heard learned counsel for the petitioners and the State.

2. Petitioners apprehend arrest in a case registered for the offences punishable under Sections 190, 191(2), 191(3), 305, 331(5), 334(2), 352, 351(2), 324(5) of the Bharatiya Nyaya Sanhita.

3. As per prosecution case, on 3.08.2025 at about 12:30 AM, on account of land dispute, all the F.I.R. named accused persons, including these petitioners, armed with various weapons, started breaking wall of the house of informant. Upon protest, the accused persons entered the house of informant and snatched Rs. 40,000/- cash and some jewellery.



4. Learned counsel for the petitioners submits that both parties are co-villagers and on account of on-going land dispute between the parties, altercation took place in which both sides inflicted injuries on each other. Case and counter case. Rest of the allegations are ornamental only to make the case grave.

5. Learned A.P.P. for the State vehemently opposed the bail application.

6. Considering the nature of accusation, case and counter case and other facts and circumstances of the case, this anticipatory bail is allowed and it is ordered that let the above named petitioners in the event of their arrest/surrender before the court below within a period of eight weeks from today, be enlarged on bail on furnishing bail-bond of Rs. 10,000/- (ten thousand) each with two sureties of the like amount each to the satisfaction of Sub-Divisional Judicial Magistrate, Sikrahana, Dhaka, East Champaran, Motihari in connection with Pachpakari P. S. Case No. 125 of 2025, subject to condition as laid down under Section 482(2) of the BNSS.

(Prabhat Kumar Singh, J)

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